

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.03/AM-19 dated 10.05.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.05.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Consultant	DIPP
2.	Shri Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.02/AM-19 dated 26.04.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No. 03/AM-19 dated 10.05.2018 was taken up for discussion in meeting actually held on 11.05.2018 and the decision taken in respect of each case is enumerated below:

Case No.: 32/3/84-ALC3/2018	Party Name: SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00046/AM19/	RLA File :08/24/040/00126/AM16/	Lic.No/Date: 0810136324 16.10.2015	

Decision : Committee considered the case as per agenda along with other relevant papers and Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as in this case, the firm will import Polypropylene Granules for the production of export product. In the past 5% wastage was allowed for export of PP Non Woven Fabric. Accordingly, following norms are approved:-

1. Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 25G/M2

Quantity: 15 MT

Import item: PP Granules

Quantity: 15.75 MT

2. Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 25G/M2 but not more than 70G/M2)

Quantity: 10 MT

Import item: Polypropylene Granules

Quantity: 10.50 MT

3. Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 70G/M2 but not more than 150G/M2)

Quantity: 25 MT

Import item: PP Granules

Quantity: 26.25 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

2	Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. O/o the Textile commissioner, Mumbai had informed that they are finalizing cases and comments will be sent shortly. TC, Mumbai requested to expedite the matter. The case stands deferred for re-listing on 05.06.2018.				

3	Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was allowed personal hearing to firm with direction to bring 12"x12" sample of the carpet alongwith calculation details for finalization of the case. Firm is allowed last chance to attend hearing and requested to furnish the weight of yarn of synthetic staple fiber and multiple folded yarn in the export product. The case stands deferred for re-listing on 05.06.2018.				

4	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed the personal hearing with direction to bring the sample export product, details of wastage at each stage for finalization of the case. Firm requested to given another date due to non availability of the technical person to explain the case. Committee allowed another hearing. The case stands deferred for re-listing on 05.06.2018.				

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Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative appeared for personal hearing and examined the consumption calculation, CAD, measurement chart and sketch export product and sample export product furnished by the firm. Committee after due deliberation and as per written comments O/o TC, Mumbai vide their letter No. 47(85)RMG-2017/NC/116dated 23.04.2018 decided to ratify the norms for the above advance authorization as under :

Sl. No.	Export Item Name.	Qty	UOM	Sl.No.	Import Item Name.	Avg Qty allowed (SQM)

1	100% FLAX/LINEN NAPKIN 20"X20" - SET OF 4 PCS COLOUR NATURAL, GSM 175 +- 10%	1834.000	Set	1	40Lx40L 52x52 100% FLEX / LINEN FABRIC, WIDTH 84", COLOUR-NATURAL, GSM-175+-10%	0.46
2	100% FLAX/LINEN ROUND TABLE CLOTH 70" ROUND COLOUR NATURAL, GSM 175 +- 10%	2558.000	Number			4.40
3	100% FLAX/LINEN TABLE CLOTH 52"X70" COLOUR NATURAL,GSM 175 +- 10%	2262.000	Number			3.48
4	100% FLAX/LINEN NAPKIN 20"X20" - SET OF 4 PCS COLOUR WHITE, GSM 175 +- 10%	1190.000	Set	2	40Lx40L 52x52 100% FLEX / LINEN FABRIC, WIDTH 84", COLOUR- WHITE, GSM- 175+-10%	0.47
5	100% FLAX/LINEN ROUND TABLE CLOTH - 70" ROUND COLOUR WHITE,GSM 175 +- 10%	1630.000	Number			4.50
6	100% FLAX/LINEN TABLE CLOTH 52"X70" COLOUR WHITE,GSM 175 +- 10%	1603.000	Number			3.48
7	100% FLAX/LINEN TABLE CLOTH 68"X84" COLOUR NATURAL,GSM 175 +- 10%	2262.000	Number	3	40Lx40L 52x52 100% FLEX / LINEN FABRIC, WIDTH 75", COLOUR-NATURAL, GSM-175+-10%	4.80
8	100% FLAX/LINEN TABLE CLOTH 60"X104" COLOUR NATURAL,GSM 175 +- 10%	1965.000	Number			5.85
9	100% FLAX/LINEN TABLE CLOTH 60"X120" COLOUR NATURAL,GSM 175 +- 10%	1703.000	Number			6.80
10	100% FLAX/LINEN TABLE CLOTH 60"X84" COLOUR WHITE,GSM 175 +- 10%	1453.000	Number	4	40Lx40L 52x52 100% FLEX / LINEN FABRIC, WIDTH 75", COLOUR- WHITE, GSM- 175+-10%	4.88
11	100% FLAX/LINEN TAABLE CLOTH 60"X104" COLOUR WHITE,GSM 175 +- 10%	1275.000	Number			5.90
12	100% FLAX/ LINEN TABLE CLOTH 60"X120" COLOUR WHITE,GSM 175 +- 10%	1105.000	Number			6.80

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
6 HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard			

representative firm appeared alongwith laymarker and sample export product and CAD. Accordingly, Committee decided to **ratify** the norms in respect of the above Advance Authorisation as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 2/3/84-ALC3/2017	Party Name: CLASSIC BINDING INDUSTRIES	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide F.No.7/233/2017-TSW dated 12.07.2017 and 7/220/2016-TSW 24.10.2017 as under :

Sl. No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty. (in Kg)
1	SECURITY FIBER RED +YELLOW	2500.000	1.	WHITE COSTAL PAPER (TISSUE PAPER)	1.35kg/kg content contained in the export product
2	SECURITY FIBER BLUE+GREEN	2500.000	2.	SCANNING COMPOUND 25 (SC-25)	0.001628
			3.	LUMILUX YELLOW CD 797 OR LUNSAB2 FLUORESCENT PIGMENT	0.0060
			4.	WHITE COSTAL PAPER (TISSUE PAPER)	1.35kg/kg content contained in the export product
			5.	SCANNING COMPOUND 17 (SC-17)	0.0165
			6.	LUMILUX YELLOW CD 797 OR LUNSAB2 FLUORESCENT PIGMENT	0.00675

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 7/3/84-ALC3/2017	Party Name: LAHOTI OVERSEAS LTD.	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to clarify how the export product is 9 times higher than the inputs and allowed personal hearing to firm. No response received from the firm. Committee decided to allow one more opportunity to firm to attend the hearing on 05.06.2018. The case stands deferred for re-listing on 05.06.2018.

Case No.: 34/3/84-ALC3/2018	Party Name: SHAHI EXPORTS	Meet No/Date: 3/84-	Approved
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	PVT. LTD.	ALC3/2018 10.05.2018	
HQ File :01/84/050/00048/AM19/	RLA File :07/24/040/00023/AM18/	Lic.No/Date:0710111474 26.04.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.SY1092. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.: 35/3/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00049/AM19/	RLA File :07/24/040/00063/AM18/	Lic.No/Date:0710111652 24.05.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for Style No.105299. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.: 1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:			
i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product.			
The case stands deferred for re-listing on 05.06.2018.			

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Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative appeared for personal hearing and examined the consumption calculation, CAD, measurement chart and sketch export product and sample export product furnished by the firm. Committee after due deliberation and as per written comments O/o TC, Mumbai vide their letter No. 47(85)RMG-2017/NC/120 dated 23.04.2018 decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name.	Qty	UOM	Sl. No.	Import Item Name.	Avg. Qty allowed in SQM
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1	100% FLAX/LINEN NAPKIN 20"X20" (SET OF 4 PCS)	4095.000	Set	1	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 82", COLOUR - NATURAL, GSM 172 +- 10%	0.46
2	100% FLAX/LINEN ROUND TABLE CLOTH 70"X70"	3255.000	Number			4.40
3	100% FLAX/LINEN TABLE CLOTH 52"X70"	2779.000	Number			3.48
4	100% FLAX/LINEN NAPKIN 20"X20" (SET OF 4 PCS)	3360.000	Set	2	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 84", COLOUR - WHITE, GSM 172 +- 10%	0.47
5	100% FLAX/LINEN ROUND TABLE CLOTH 70"X70"	598.000	Number			4.50
6	100% FLAX/LINEN TABLE CLOTH 52"X70"	218.000	Number			3.48
7	100% FLAX/LINEN TABLE CLOTH 60"X84"	1850.000	Number	3	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 72", COLOUR - NATURAL, GSM 172 +- 10%	4.80
8	100% FLAX/LINEN TABLE CLOTH 60"X104"	1585.000	Number			5.85
9	100% FLAX/LINEN TABLE CLOTH 60"X120"	390.000	Number			6.80
10	100% FLAX/LINEN TABLE CLOTH 60"X84"	775.000	Number	4.	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 72", COLOUR - NATURAL, GSM 172 +- 10%	4.88
11	100% FLAX/LINEN TABLE CLOTH 60"X104"	450.000	Number			5.90
12	100% FLAX/LINEN TABLE CLOTH 60"X120"	458.000	Number			6.80
13	100% FLAX/LINEN TABLE CLOTH 60"X84"	1069.000	Number	5.	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 71", COLOUR - NATURAL, GSM 175+- 10%	4.88
14	100% FLAX/LINEN TABLE CLOTH 60"X104"	1142.000	Number			5.90
15	100% FLAX/LINEN TABLE CLOTH 60"X120"	1190.000	Number			6.80
16	100% FLAX/LINEN TABLE CLOTH 60"X104"	391.000	Number	6	40LX40L 52X52 100% FLAX/LINEN FABRIC, WIDTH 75", COLOUR - WHITE, GSM 175+- 10%	5.90
17	100% FLAX/LINEN TABLE CLOTH 60"X120"	200.000	Number			6.80

RA concerned may take necessary action subject to compliance of other usual conditions.

13	Case No.:12/11/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. O/o the Textile commissioner, Mumbai had informed that they are finalizing cases and comments will be sent shortly. TC, Mumbai requested to expedite the matter. The case stands deferred for re-listing on 05.06.2018.				

Case No.: 11/11/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared for personal hearing. Committee noted that representative firm were unable to link the sample export product with advance authorization issued to the firm. Representative firm requested for another hearing. Committee accepted the request of the representative appeared for firm and advised him to furnish complete calculations for requirement of import item in each export product for finalisation of the case. The case stands deferred for re-listing on 05.06.2018.			

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Case No.: 36/3/84-ALC3/2018	Party Name: KANTI FLOOR FURNISHERS	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00050/AM19/	RLA File :10/24/040/00025/AM18/	Lic.No/Date:1010059790 07.08.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as under :			

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Sl. No.	Export Item Name.	Qty (in SQM)	Sl. No.	Import Item Name.	Quantity Allowed
1	RUBBER/LATEX BACKED POLYPROPYLENE TUFTED MATS (CONTAINS 1 KG YARN IN 2.25 SQM. & 1 SQM. PRIMARY BACKING IN 1 SQM.) MATS / MATTING	68765.000	1	100% POLYPROPYLENE WOVEN FILAMENT YARN	32090 Kg
			2	RELEVANT PRIMARY CARPET BACKING(POLYPROPYLENE WOVEN DOUBLE FIBRILLATED) CARPET BACKING	Net to Net

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 1/13/84-ALC3/2017	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. O/o the Textile commissioner, Mumbai had informed that they are finalizing cases and comments will be sent shortly. TC, Mumbai requested to expedite the matter. The case stands deferred for re-listing on 05.06.2018.			

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Case No.: 37/3/84-ALC3/2018	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 3/84-ALC3/2018 10.05.2018	Status: Deferred
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HQ File :01/84/050/00051/AM19/	RLA File :35/24/040/00016/AM18/	Lic.No/Date:3510045216 29.08.2017	Defer Date: 05.06.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. O/o the Textile commissioner, Mumbai had informed that they are finalizing cases and comments will be sent shortly. TC, Mumbai requested to expedite the matter. The case stands deferred for re-listing on 05.06.2018.

Case No.: 23/19/84-ALC3/2017	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00236/AM18/	RLA File :05/24/040/00236/AM18/	Lic.No/Date:0510403834 29.08.2017	Defer Date: 05.06.2018

18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- Content of import item 2 (Yarn) in the export product.
- Complete calculation for requirement of import item in export product.

The case stands deferred for re-listing on 05.06.2018.

Case No.: 15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 05.06.2018

19 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- Complete calculation for requirement of raw materials.
- Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The case stands deferred for re-listing on 05.06.2018.

Case No.: 29/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Closed
HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	

20 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that norms for the export product for above AA had already been approved under para 4.04(a) 1 FTP 2015-2020 in Norms Committee Meeting no 12/84/AM18 dated 14.09.2017. Accordingly, NC decided to close the case.

Case No.: 18/17/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
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HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 05.06.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- ii) Complete calculation for requirement of raw materials.
- iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The case stands deferred for re-listing on 05.06.2018.

Case No.: 25/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 05.06.2018

22 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- ii) Complete calculation for requirement of raw materials.
- iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The case stands deferred for re-listing on 05.06.2018.

Case No.: 29/25/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Closed
HQ File :01/84/050/00381/AM18/	RLA File :05/24/040/00314/AM18/	Lic.No/Date:0510404311 16.10.2017	

23 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that norms for the export product for above AA had already been approved under para 4.04(a) 1 FTP 2015-2020 in Norms Committee Meeting no 13/84/AM18 dated 13.10.2017. Accordingly, NC decided to close the case.

Case No.: 1/19/84-ALC3/2017	Party Name:PALA DECOR PVT. LTD	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	Defer Date: 05.06.2018

24 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- ii) Process flow chart indicating stagewise wastage and
- iii) Justification for claiming 20% wastage of raffia grass.

The case stands deferred for re-listing on 05.06.2018.

25	Case No.:22/19/84-ALC3/2017	Party Name:OXFORD APPARELS,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00235/AM18/	RLA File :32/24/040/00031/AM18/	Lic.No/Date:3210078294 09.11.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for (Style No.CV-553). GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

26	Case No.:3/21/84-ALC3/2017	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date:0210207964 09.11.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:				
i) Manufacturing process indicating stagewise wastage of imported items. ii) Complete calculation for requirement of raw materials iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.				
The case stands deferred for re-listing on 05.06.2018.				

27	Case No.:9/19/84-ALC3/2017	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date:0810141299 10.11.2017	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:				
i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any. ii) Complete calculation for requirement of raw materials. iii) Import content in the export product. iii) Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.				
The case stands deferred for re-listing on 05.06.2018.				

28	Case No.:11/19/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
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HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	Defer Date: 05.06.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the CAD and measurement chart for each export product. The case stands deferred for re-listing on 05.06.2018.

Case No.: 13/19/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00226/AM18/	RLA File :05/24/040/00350/AM18/	Lic.No/Date:0510404607 15.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm received alongwith Style no. of the export product. Accordingly, Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for under mentioned export items:

Sl. No.	Export Item Name.
1	Ladies Trouser (Dyed) made of 100% Woven Unbleached (RFD) Fabric, GSM 150 (+/- 10%), Style No.CN326117MI
2	Ladies Trouser made of 100% Linen Woven Fabric (yarn of different colour), GSM 155 (+/- 10%), Style No.CN326117MI
3	Ladies Jacket (Coat - One Pc suite type) made of 100% Linen Woven Fabric (yarn of different colour), GSM 155 (+/- 10%), Style No.CN382505MI, CN389346MI
4	Ladies Jacket (Coat - One Pc suite type) made of 100% Linen Woven Unbleached (RFD) Fabric, GSM 150 (+/- 10%), Style No.CN382505MI, CN389345MI
5	Ladies Trousers made of 100% Linen Woven Fabric (yarn of different colour), GSM 155 (+/- 10%), Style No.CN380020MI, CN389443MI

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 51/21/84-ALC3/2017	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:

- Manufacturing process indicating stagewise wastage of imported and indigenous items, if any.
- Complete calculation for requirement of raw materials.
- Import content in the export product.

The case stands deferred for re-listing on 05.06.2018.

Case No.: 58/21/84-ALC3/2017	Party Name:LUCKY INTERNATIONAL	Meet No/Date:3/84-ALC3/2018	Approved
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		10.05.2018	
HQ File :01/84/050/00295/AM18/	RLA File :03/95/040/00659/AM18/	Lic.No/Date:0310817122 17.11.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for using relevant Plastic Film Reinforced by Fiber. RA concerned to take further necessary action subject to compliance of other usual conditions.			

32

Case No.:26/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved			
HQ File :01/84/050/00263/AM18/	RLA File :02/24/040/00136/AM18/	Lic.No/Date:0210208012 28.11.2017				
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing the inputs as under :						
Sl. No.	Export Item Name.	Quantity (in numbers)	Sl. No.	Import Item Name.	Quantity allowed	UOM
1	SHIRT 100% COTTON 250 GSM 10%+/-	1500.000	1	FABRIC 100% COTTON 250 GSM 10% +/- WIDTH 1.55 MTRS	61550.000	SQM
2	PANT 100% COTTON 250 GSM 10%+/-	500.000	2	FABRIC 100% COTTON 315 GSM 10% +/- WIDTH 1.55 MTRS	33900.000	SQM
3	OVERALL 100% COTTON 250 GSM 10% +/-	10000.000	3	ZIPPER	Net to Net	Number
4	OVERALL 100% COTTON 315 GSM 10%+/-	6000.000	4	BUTTON	Net toNet	Number
			5	THREAD	Net to Net +1%	Meter

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:50/21/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
33	HQ File :01/84/050/00287/AM18/	RLA File :03/94/040/00683/AM18/	Lic.No/Date:0310817425 29.11.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing the wastage of 2%. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:15/21/84-ALC3/2017	Party Name:SIT FARA WORKZ	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
34			

HQ File :01/84/050/00252/AM18/	RLA File :02/24/040/00142/AM18/	Lic.No/Date:0210208033 06.12.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing the wastage of 2% import item 1 and 1% for import item 2. RA concerned to take further necessary action subject to compliance of other usual conditions.			

Case No.:13/21/84-ALC3/2017	Party Name:R N R INTERNATIONAL	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00250/AM18/	RLA File :05/24/040/00393/AM18/	Lic.No/Date:0510404790 08.12.2017	
35	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.		

Case No.:48/21/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	Defer Date: 05.06.2018
36	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish CAD and sketch export product. The case stands deferred for re-listing on 05.06.2018.		

Case No.:3/3/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00017/AM19/	RLA File :34/24/040/00248/AM18/	Lic.No/Date:3410043696 11.12.2017	Defer Date: 05.06.2018
37	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any. ii) Requirement of input in export item. iii) CAD, sketch of export product. The case stands deferred for re-listing on 05.06.2018.		

Case No.:2/19/84-ALC3/2017	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00215/AM18/	RLA File :03/94/040/00722/AM18/	Lic.No/Date:0310817721 12.12.2017	
38	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing the wastage of input as under :		

1. Import Item 1 to 5 - As applied.
 2. Import Item 6 - As per packing policy.
- RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 54/21/84-ALC3/2017	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	Defer Date: 05.06.2018

Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP has sought information vide their letter dated 08.03.2018 as under :

- i. Stagewise wastage of raw material in manufacturing process clearly indicating process of chemical inputs (both imported & indigenous).
- ii. Production of export item vis-à-vis consumption of raw materials (both imported & indigenous) duly certified by Chartered Engineer for the last three years.

Committee decided to send a final reminder and defer the case. The case stands deferred for re-listing on 05.06.2018.

Case No.: 38/3/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00052/AM19/	RLA File :56/24/040/00032/AM18/	Lic.No/Date:5610005281 19.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation allowing the wastage of input as under :

Sl. No.	Export Item Name.	Qty (in MT)	Sl. No.	Import Item Name.	Qty allowed (in MT)
1	REVERSE PRINTED BOPP WOVEN BAGS NET CONTENTS :- 1. POLYPROPELENE GRANULES-600.000 MT 2. UV STABILIZER-12.800 MT 3. TITANIUM DIOXIDE-67.200 MT 4. BOPP FILM-120.000 MT 5. PACKING MATERIAL (POLYPROPELENE GRANULES)-6.000 MT	800.000	1	POLYPROPELENE GRANULES	648.000
			2	UV STABILIZER	13.056
			3	TITANIUM DIOXIDE	42.000
			4	BOPP FILM	126.000
			5	PACKING MATERIAL (POLYPROPELENE GRANULES)	As per packing policy

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 38/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00275/AM18/	RLA File :02/24/040/00151/AM18/	Lic.No/Date:0210208067 20.12.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared for personal hearing. Committee noted that representative firm was unable to link the sample export product with advance authorization issued to the firm. Representative firm requested for another hearing. Committee accepted the request of the representative appeared for firm and advised him to furnish complete calculations for requirement of import item in each export product for finalisation of the case. The case stands deferred for re-listing on 05.06.2018.

42	Case No.:28/21/84-ALC3/2017	Party Name:MADE BY INDIA	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00265/AM18/	RLA File :05/24/040/00438/AM18/	Lic.No/Date:0510405033 21.12.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the sample and CAD export product. The case stands deferred for re-listing on 05.06.2018.

43	Case No.:46/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00283/AM18/	RLA File :02/24/040/00157/AM18/	Lic.No/Date:0210208087 27.12.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared for personal hearing. Committee noted that representative firm were unable to link the sample export product with advance authorization issued to the firm. Representative firm requested for another hearing. Committee accepted the request of the representative appeared for firm and advised him to furnish complete calculations for requirement of import item in each export product for finalisation of the case. The case stands deferred for re-listing on 05.06.2018.

44	Case No.:29/21/84-ALC3/2017	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00266/AM18/	RLA File :05/24/040/00470/AM18/	Lic.No/Date:0510405133 28.12.2017	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and ask the firm to furnish the CAD/CAM, sketch export product, fabric requirement per piece in GSM of fabric. The case stands deferred for re-listing on 05.06.2018.

45	Case No.:15/25/84-ALC3/2017	Party Name:HRITIK EXIM	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00367/AM18/	RLA File :26/24/040/00032/AM18/	Lic.No/Date:2610012826 29.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation allowing the wastage of input as under :

Export Item : Processed Human Hair (Human hair washed, dressed, thinned, bleached or otherwise worked)

Import Item

Sl. No.	Import Item Name	Quantity / wastage allowed
1.	Human Hair	As applied
2.	Hair Care conditioner	10%
3.	Tape Roll	Net to Net

RA concerned to take further necessary action subject to compliance of other usual conditions.

46	Case No.:25/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	Defer Date: 05.06.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the CAD and sketch each export product. The case stands deferred for re-listing on 05.06.2018.

47	Case No.:35/21/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00272/AM18/	RLA File :05/24/040/00482/AM18/	Lic.No/Date:0510405182 01.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style No.7690994 and 7691786. GSM should match in export and import.
RA concerned to take further necessary action subject to compliance of other usual conditions.

48	Case No.:37/21/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00274/AM18/	RLA File :05/24/040/00489/AM18/	Lic.No/Date:0510405216 03.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD. GSM should match in export and import.
RA concerned to take further necessary action subject to compliance of other usual conditions.

49	Case No.:19/25/84-ALC3/2017	Party Name:STRAWBERRY STUDIO EXPORTS PVT LTD	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00371/AM18/	RLA File :05/24/040/00542/AM18/	Lic.No/Date:0510405481 31.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD. GSM

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should match in export and import.

RA concerned to take further necessary action subject to compliance of other usual conditions.

50	Case No.: 20/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00372/AM18/	RLA File :05/24/040/00520/AM18/	Lic.No/Date:0510405479 31.01.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ask the firm to furnish the CAD and sketch each export product item no.4. The case stands deferred for re-listing on 05.06.2018.				

51	Case No.: 6/25/84-ALC3/2017	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information: i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. The case stands deferred for re-listing on 05.06.2018.				

52	Case No.: 10/25/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not examined due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

53	Case No.: 8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not examined due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

54	Case No.: 2/1/84-ALC3/2018	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:3/84-ALC3/2018	Status: Deferred
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HQ File :01/84/050/00002/AM19/	RLA File :03/94/040/00899/AM18/	10.05.2018 Lic.No/Date:0310818933 06.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not examined due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.			

Case No.:18/25/84-ALC3/2017	Party Name:SAI INTERNATIONAL	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	Defer Date: 05.06.2018
55	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information: i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product. The case stands deferred for re-listing on 05.06.2018.		

Case No.:23/25/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
56	HQ File :01/84/050/00375/AM18/	RLA File :05/24/040/00546/AM18/	Lic.No/Date:0510405552 07.02.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for as per CAD for style no. 466144, BP385591MI, BP385591WN & 3594. GSM should match in export and import. RA concerned to take further necessary action subject to compliance of other usual conditions.		

Case No.:25/25/84-ALC3/2017	Party Name:R. K. HANDLOOM ACCESSORIES PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
57	HQ File :01/84/050/00377/AM18/	RLA File :05/24/040/00560/AM18/	Lic.No/Date:0510405590 08.02.2018 Defer Date: 24.05.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the sample export product. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 24.05.2018.		

Case No.:30/25/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
58	HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018 Defer Date: 05.06.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted		

that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.

59	Case No.: 3/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00355/AM18/	RLA File :05/23/040/00357/AM18/	Lic.No/Date:0510405598 09.02.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

60	Case No.: 4/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00356/AM18/	RLA File :05/23/040/00358/AM18/	Lic.No/Date:0510405599 09.02.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

61	Case No.: 11/25/84-ALC3/2017	Party Name:BROS INDIA GROUP	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved										
	HQ File :01/84/050/00363/AM18/	RLA File :10/24/040/00056/AM18/	Lic.No/Date:1010059886 09.02.2018											
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing the wastage of 5% as under:														
<table border="1"> <thead> <tr> <th>Sl. No</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Jute mats/Matting</td><td>72223.00Kg</td><td>Jute Yarn</td><td>75834.00Kg</td></tr> </tbody> </table>					Sl. No	Export Item	Quantity	Import Item	Quantity allowed	1	Jute mats/Matting	72223.00Kg	Jute Yarn	75834.00Kg
Sl. No	Export Item	Quantity	Import Item	Quantity allowed										
1	Jute mats/Matting	72223.00Kg	Jute Yarn	75834.00Kg										
RA concerned to take further necessary action subject to compliance of other usual conditions.														

62	Case No.: 16/25/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00368/AM18/	RLA File :05/23/040/00447/AM18/	Lic.No/Date:0510405617 12.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

63	Case No.: 28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018	Status: Deferred
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		10.05.2018	
HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.			

64	Case No.:16/3/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00030/AM19/	RLA File :32/24/040/00050/AM18/	Lic.No/Date:3210078400 12.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

65	Case No.:27/25/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00379/AM18/	RLA File :05/24/040/00580/AM18/	Lic.No/Date:0510405640 13.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

66	Case No.:6/3/84-ALC3/2018	Party Name:RINKESH TEXTILES,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00020/AM19/	RLA File :52/24/040/00071/AM18/	Lic.No/Date:5210042528 15.02.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

67	Case No.:12/25/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00364/AM18/	RLA File :05/24/040/00583/AM18/	Lic.No/Date:0510405651 16.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

68	Case No.:9/25/84-ALC3/2017	Party Name:PEE AAA IMPEX,	Meet No/Date:3/84- ALC3/2018	Status: Deferred
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		10.05.2018	
HQ File :01/84/050/00361/AM18/	RLA File :32/24/040/00052/AM18/	Lic.No/Date:3210078408 20.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.			

Case No.: 31/25/84-ALC3/2017	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	Defer Date: 05.06.2018
69	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information: i. Manufacturing process indicating stage wise wastage of raw materials. ii. Complete calculation for requirement of import item in export product. iii. Production of export item vis-à-vis consumption of raw materials (both imported & indigenous) duly certified by chartered Enginee for the last three years. The case stands deferred for re-listing on 05.06.2018.		

70	Case No.: 3/1/84-ALC3/2018	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00003/AM19/	RLA File :02/24/040/00180/AM18/	Lic.No/Date:0210208228 21.02.2018	Defer Date: 24.05.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.			

71	Case No.:2/25/84-ALC3/2017	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00354/AM18/	RLA File :32/24/040/00053/AM18/	Lic.No/Date:3210078412 22.02.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

72	Case No.:4/3/84-ALC3/2018	Party Name:PREMIER ENTERPRISES	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00018/AM19/	RLA File :35/24/040/00034/AM18/	Lic.No/Date:3510045296 02.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

73	Case No.:7/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00021/AM19/	RLA File :05/23/040/00475/AM18/	Lic.No/Date:0510405779 06.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

74	Case No.:12/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00026/AM19/	RLA File :05/23/040/00476/AM18/	Lic.No/Date:0510405777 06.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

75	Case No.:17/3/84-ALC3/2018	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00031/AM19/	RLA File :08/24/040/00350/AM18/	Lic.No/Date:0810142116 06.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the furnish the following information:				
i. Manufacturing process indicating stage wise wastage of raw materials. ii. Import content in the each export product separately. iii. Complete calculation for requirement of import item in export product.				
The case stands deferred for re-listing on 05.06.2018.				

76	Case No.:24/3/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00038/AM19/	RLA File :05/23/040/00456/AM18/	Lic.No/Date:0510405785 06.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

77	Case No.:27/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
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HQ File :01/84/050/00041/AM19/	RLA File :05/23/040/00477/AM18/	Lic.No/Date:0510405778 06.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.			

Case No.:4/1/84-ALC3/2018	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00004/AM19/	RLA File :02/24/040/00196/AM18/	Lic.No/Date:0210208261 07.03.2018	Defer Date: 05.06.2018
78	Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared for personal hearing. Committee noted that representative firm were unable to link the sample export product with advance authorization issued to the firm. Representative firm requested for another hearing. Committee accepted the request of the representative appeared for firm and advised him to furnish complete calculations for requirement of import item in each export product for finalisation of the case. The case stands deferred for re-listing on 05.06.2018.		

Case No.:23/3/84-ALC3/2018	Party Name:ULTIMATE FASHION MAKER	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00037/AM19/	RLA File :05/24/040/00611/AM18/	Lic.No/Date:0510405798 07.03.2018	
79	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing 2.30 per piece of ladies trouser. RA concerned to take further necessary action subject to compliance of other usual conditions.		

Case No.:5/3/84-ALC3/2018	Party Name:H. R. FAB	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
HQ File :01/84/050/00019/AM19/	RLA File :52/24/040/00081/AM18/	Lic.No/Date:5210042555 09.03.2018	Defer Date: 05.06.2018
80	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.		

Case No.:22/3/84-ALC3/2018	Party Name:WEAVERLY JUTE MILLS PRIVATE LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
HQ File :01/84/050/00036/AM19/	RLA File :02/24/040/00186/AM18/	Lic.No/Date:0210208273 14.03.2018	
81	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation allowing wastage of 6%. RA concerned to take further necessary action subject to compliance of other usual conditions.		

82	Case No.: 5/1/84-ALC3/2018	Party Name:CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00005/AM19/	RLA File :02/24/040/00200/AM18/	Lic.No/Date:0210208275 15.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 24.05.2018.				

83	Case No.: 25/3/84-ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00039/AM19/	RLA File :10/24/040/00070/AM18/	Lic.No/Date:1010059913 15.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. Export product should of relevant PVC/Vinyl Backed coir. RA concerned to take further necessary action subject to compliance of other usual conditions.				

84	Case No.: 19/3/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00033/AM19/	RLA File :02/24/040/00197/AM18/	Lic.No/Date:0210208281 16.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

85	Case No.: 18/3/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00032/AM19/	RLA File :02/24/040/00199/AM18/	Lic.No/Date:0210208287 19.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

86	Case No.: 6/1/84-ALC3/2018	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00006/AM19/	RLA File :31/83/040/00168/AM18/	Lic.No/Date:3110067006 20.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

87	Case No.:1/3/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00015/AM19/	RLA File :04/24/040/00263/AM18/	Lic.No/Date:0410164110 20.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 05.06.2018.				

88	Case No.:15/3/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00029/AM19/	RLA File :05/24/040/00636/AM18/	Lic.No/Date:0510405944 21.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

89	Case No.:8/3/84-ALC3/2018	Party Name:TRAVANCORE COCOTUFT PRIVATE LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Rejected
	HQ File :01/84/050/00022/AM19/	RLA File :10/24/040/00074/AM18/	Lic.No/Date:1010059919 22.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted ITCHS Code import and export product are same. Hence, no manufacturing activity is involved. Accordingly, Committee decided to reject the case with direction to firm to pay the applicable custom duty with interest for EODC. RA concerned may take further necessary action subject to compliance of other usual conditions.				

90	Case No.:21/3/84-ALC3/2018	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00035/AM19/	RLA File :08/24/040/00363/AM18/	Lic.No/Date:0810142209 22.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and case is being examined in light of the Policy for Para Aramid Fabric Waste. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 05.06.2018.				

91	Case No.:20/3/84-ALC3/2018	Party Name:SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Approved
	HQ File :01/84/050/00034/AM19/	RLA File :08/24/040/00374/AM18/	Lic.No/Date:0810142221 23.03.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and				

decided to **ratify** the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.

92	Case No.:13/3/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00027/AM19/	RLA File :30/24/040/00045/AM18/	Lic.No/Date:3010104283 27.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 05.06.2018.				

93	Case No.:14/3/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00028/AM19/	RLA File :30/24/040/00044/AM18/	Lic.No/Date:3010104282 27.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 05.06.2018.				

94	Case No.:26/3/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00040/AM19/	RLA File :05/23/040/00517/AM18/	Lic.No/Date:0510406020 28.03.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

95	Case No.:29/3/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00043/AM19/	RLA File :05/24/040/00648/AM18/	Lic.No/Date:0510406016 28.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and ask the firm to furnish the CAD/CAM, sketch export product, fabric requirement per piece in GSM of fabric. The case stands deferred for re-listing on 05.06.2018.				

96	Case No.:30/3/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:3/84- ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00044/AM19/	RLA File :05/24/040/00647/AM18/	Lic.No/Date:0510406015 28.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and ask the				

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firm to furnish the CAD/CAM, sketch export product, fabric requirement per piece in GSM of fabric. The case stands deferred for re-listing on 05.06.2018.

97	Case No.:31/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00045/AM19/	RLA File :05/24/040/00639/AM18/	Lic.No/Date:0510406023 28.03.2018	Defer Date: 05.06.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 05.06.2018.				

98	Case No.:28/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00042/AM19/	RLA File :05/24/040/00001/AM19/	Lic.No/Date:0510406045 04.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

99	Case No.:9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

100	Case No.:10/3/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00024/AM19/	RLA File :05/24/040/00010/AM19/	Lic.No/Date:0510406084 10.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

101	Case No.:11/3/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00025/AM19/	RLA File :05/24/040/00008/AM19/	Lic.No/Date:0510406072 10.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however,				

case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.

102	Case No.:2/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00016/AM19/	RLA File :04/24/040/00002/AM19/	Lic.No/Date:0410164206 13.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

103	Case No.:33/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:3/84-ALC3/2018 10.05.2018	Status: Deferred
	HQ File :01/84/050/00047/AM19/	RLA File :04/24/040/00003/AM19/	Lic.No/Date:0410164207 13.04.2018	Defer Date: 24.05.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers, however, case could not finalised due to shortage of time. Accordingly, Committee decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 24.05.2018.				

MINUTES OF THE SPECIAL ADVANCE AUTHORISATION CASE CONSIDERED IN NC-V
MEETING No.03/84/AM-19 DATED 10.05.2018 ACTUALLY HELD ON 11.05.2018

104.

Case No. 30	M/s. Loyal Textile Mills Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No. 01/84/050/022/AM12/DES-V RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm attended the hearing on in similar case and asked the firm to submit details of raw material linking with wastage claimed for chemical an dyes. Firm's request for revision of consumption of raw material received. NC decided to examine the matter and defer the case. The case stands deferred for re-listing on 05.06.2018.	

105.

Case No.02	M/S Orient Craft Ltd. New Delhi
NC M.No.03/84 AM-19 dt.10.05.2018	F.NO.01/84/162/00021/AM-19/DES- V RA F.No. 05/27/039/00027/AM-16
Fixation of norms for annual A/A No.0510397102 dated 30.12.2015 for export Curtain (Window Panel) made out of 100% Linen Woven Fabric GSM 180 (+/-10%) Style No. Curtain (Window Panel) alongwith relevant documents	
Decision : M/S Orient Craft Ltd. vide their letter dated 03.04.2018 has submitted application for	

fixation of norms for above annual advance authorization. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.

106.

Case No.03	M/s. Orient Craft Ltd. New Delhi
NC M.No.03/84 AM-19 dt.10.05.2018	F.NO.01/84/162/00022/AM-19/DES-V RA F.No. 05/27/039/00027/AM-V
Fixation of norms for annual A/A No.0510397102 dated 30.12.2015 for export of Curtain made out of 100% Linen Woven Fabric GSM 180 (+/-10%) Style No.Shower Curtain 72x72" Shower Curtain 72x84" .	
Decision : M/S Orient Craft Ltd. vide their letter dated 03.04.2018 has submitted application for fixation of norms for above annual advance authorization. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.	

107.

Case No.08	M/s JPM Exports Pvt.Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00049/AM18/DES-V RA F.No.02/24/040/00006/AM18/
Fixation of norms for AA No.0210207533 dated 18.04.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm vide their representation dated 09.04.2018 has requested for fixation of norms for the above advance authorization. The case was rejected due to non submission of reply by the firm in Meeting No. 18/84-ALC3/2017 dated 07.12.2017. Firm has submitted the relevant documents for fixation of the Norms. Committee decided to allow the firm personal hearing to firm for finalization of the case alongwith other cases. The case stands deferred to 05.06.2018.	

108.

Case No. 431	M/s Shankar Packagings Ltd.
NC Meeting No.24/AM-18 Dated 01.03.2018	F.No. 01/84/050/00355/AM16/DES.V RA F.No. 03/95/00322/AM14/
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.0310752199 dated 04.10.2013.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representation dated 25.04.2018 have been received for amendment in Raw Materials required for production of export goods. Committee take in to consideration the Licence Amendment Sheet dated 23.01.2014, 03.02.2014, 05.09.2014 and 26.09.2014 respectively and taking into consideration SION H-240, H-97 and its amendment dated 09.08.2012, the following norm is recommended:-	
Export Item: PP Woven Fabrics Laminated/Coated (using Conductive Black)	



Relevant UV Stabilizer Master Batch: 16 MT.

Sl. No.	Import Item	Quantity allowed
1.	POLYPROPELENE GRANULES	1.08 KG/KG content in the export product
2.	POLYPROPELENE GRANULES COATING GRADE	1.05 KG/KG content in the export product
3.	RELEVANT UV STABILIZER MASTERBATCH	1.00 KG/KG content in the export product
4.	CONDUCTIVE BLACK YARN MATERIAL	1.10 KG/KG content in the export product
5.	LDPE GRANULES	1.05 KG/KG content in the export product

RA concerned to take further necessary action subject to compliance of other usual conditions.

109.

Case No. 35	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00038/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Pullover Made of 48% Rayon 49% Polyester 3% Spandex Dyed Knitted Fabric GSM 220 with 54% Rayon 43% Polyester 3% Spandex Dyed knitted Fabric GSM 250 (Tolerance + or -10%) (Style No.188742) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/s Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

110.

Case No. 36	M/s Orient Craft Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00039/9DES-V
Prior fixation of adhoc norms for export of Ladies Romper Made out of 100% Viscose Woven Printed Fabric GSM 145 (Tolerance + or -10%) (Style No.3228-AE) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: Orient Craft Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

111.

Case No. 37	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00040/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Girls Jacket Made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or -10%) (STYLE NO.XG0044) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

112.

Case No. 38	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00041/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Cargo Pant Made of 100% Nylon Pu Coated Dyed Woven Fabric GSM 114 (Tolerance + or -10%) (STYLE NO.WM8008) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

113.

Case No. 39	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00042/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 with 58% Cotton 37% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 and 60% Cotton 40% Polyester Dyed Knitted Fabric GSM 150 (Tolerance + or -10%) (STYLE NO.MC83K450RS,RN&XN,XS) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

114.

Case No. 40	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00043/AM19/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310 (Tolerance-10%) (STYLE NO.WM6045) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

115.

Case No. 41	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00044/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Pullover Made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 with 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 and 60% Cotton 40% Polyester Dyed Knitted Fabric GSM 150 (Tolerance + or -10%) (STYLE NO.MC83K400RS,RN&XN,XS) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

116.

Case No. 42	M/s Shahi Exports Pvt. Ltd.
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00045/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 88% Polyester 12% Nylon Dyed Woven Fabric GSM 128 with 100% Polyester knitted Dyed Fabric GSM 2560 and 100% Polyester Knitted Dyed Fabric GSM 780 (Tolerance + or -10%) (Style No.144J0097) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

117.

Case No. 43	M/s Micaply
NC M.No.03/84 AM-19 dt.10.05.2018	F.No.01/84/162/00044/AM19/DES-V
Fixation of Norms for the Advance Authorisation No.1110027807 dated 16.12.2013	
Decision: M/S Micaply. vide their letter dated 09.05.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per details provided in this case, the Committee approved the input output norms as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.	

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